

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 413 of 1995

Friday this the 28th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

M. Mammu,
S/o Ahemed, Aged 72 years
Kulangara House, Calicut-6
Watchman-cum-Cook (Retd)
Lakshadweep Public Works Department,
Union Territory of Lakshadweep,
Minicoy. Applicant

(By Advocate Mr. Sreeraj for MR R Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Executive Engineer,
Lakshadweep Public Works Department,
Kavaratti. Respondents

(By Advocate Mr. James Kurien for MVS Namboodiri)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to get Island Special Pay at the rate of 40% of the basic pay subject to a maximum of Rs.350/- till 1.1.86 and at the rate of 80% of the basic pay, subject to a maximum of Rs.500/- with effect from 1.1.86 and also compensatory allowance of 10% of the basic pay subject to a maximum of Rs.150/- per month.

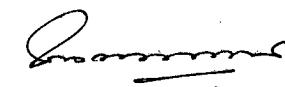
2. When the matter came up for admission on 23.3.1995 learned Standing Counsel for respondents

sought time to file a reply statement and we granted one month's time. No reply statement has been filed. Now counsel for respondents submits that there is no objection in passing an order similar to the orders passed in O.A.1359/94 and O.A.1360/94.

3. In view of the submission, we follow the decisions aforesaid and direct respondents to pay the amounts due to applicant within three months from today on condition that applicant executes a bond to reimburse the amount in the event of the Supreme Court differing from the view taken in O.A.580/93.

4. Original application is allowed as aforesaid. No costs.

Dated the 28th day of April, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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